Shifting of heavy Industries

1480. SHRI RAJMANI PATEL: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) actions taken by Government to shift the heavy industries/plants situated in the urban/residential areas/metro cities like Delhi to the Industrial areas outside these areas to check the worsening Air Quality Index (AQI) and water pollution; and
 - (b) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO): (a) and (b) The Central Government has taken a number of initiatives to control air and water pollution arising from heavy industries/plants situated in the urban/residential areas/metro cities. These inter alia include imposing stringent emission norms for Coal based Thermal Power Plants (TPPs), Closure of Badarpur thermal power plant from 15th October, 2018, Banning of Pet coke and furnace oil as fuel in Delhi and NCR States, Import of pet coke to be done by industries using it as a feedstock/in process across the country, out of about 4700 industrial units in Delhi - NCR, about 2600 units have shifted to PNG, Installation of on-line continuous (24x7) monitoring devices in all red category industries in Delhi and NCR. 503 industrial units in Delhi- NCR have installed it out of about 599 units, Revision of emission standards for industrial sectors from time to time, SOx and NOx standards for boilers have been introduced, about 2800 brick kilns have been shifted to zig-zag technology in Delhi and NCR, only brick kilns with zig zag technology can operate in Delhi and NCR. Further, Ministry of Environment, Forest and Climate Change vide Notifications No. S.O. 157(E) of 27.02.1996 and S.O 730 (E) dated 10.07.2002, has delegated the powers vested under section 5 of the Environment (Protection) Act, 1986 to the Chairman, Central Pollution Control Board, to issue directions to any industry or any local body or any other authority for violations of emission and effluent standards and rules notified under the Environment (Protection) Rules, 1986 and amendment thereof. Under the Air (Prevention and Control Pollution) Act, 1981 the State pollution control boards are vested with the powers for prevention, control or abetment of air pollution.

Conversion of stubble into CNG

1481. SHRIMATI SAROJINI HEMBRAM: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether Government has any proposal for conversion of stubble into Com-